

- (3) Rajgarh country liquor shop,
 (4) Langna country liquor shop in Tehsil Joginder Nagar,
 (5) Cawa country liquor shop in Tehsil Joginder Nagar,
 (6) Country liquor shop at Nehra in Tehsil Sunder Nagar.

Repeal of Regulation I of 1873

1911. **Shri Hem Raj:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether Regulation I of 1873 as applicable to the Pargana of Spiti has been repealed after the passing of the Indian Constitution; and

(b) if so, whether the Acts of Central and Punjab State Governments apply *pari passu* with other territories to this area?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). The information is being collected from the State Government.

Teaching of Hindi in Spiti Area

1912. **Shri Hem Raj:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether the Central Government have received a proposal from the Punjab Government for the teaching of Bhoti in the primary school of Spiti Scheduled Area; and

(b) if so, when was it received and the decision taken thereon?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes, Sir.

(b) The proposal was initially received on 31st August, 1959 but complete details necessary for a proper examination of the scheme were received only on 12th February, 1960; and sanction for the implementation of the scheme during the years 1959-60 and 1960-61, was conveyed to the State Government on 1st March, 1960.

Jardine Henderson Ltd. Case

1913. { **Shri Muhammed Elias:**
Shri Indrajit Gupta:

Will the Minister of **Finance** be pleased to state:

(a) whether Government have noted the allegations published in BLITZ dated the 9th April and 21st May, 1960 against Mr. J. C. A. Bowie, Jardine Henderson Ltd., and Matheson and Co., Ltd.;

(b) whether Government will give full details and particulars about all searches, prosecutions, convictions, fines and confiscations made against these persons between 1st June, 1952 to 30th June, 1960; and

(c) further action (including prosecution) proposed to be taken against the said firms?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) A statement giving the required information in regard to Customs offences is laid on the Table. [See Appendix III, annexure No. 61].

(c) No action is pending on the Customs cases. As regards the alleged violation of the foreign exchange regulations, necessary action is being taken.

Territorial Army

1914. **Shri Muhammed Elias:** Will the Minister of **Defence** be pleased to state:

(a) how many Regular Army Officers have served with Territorial Army Regiments since 1950;

(b) how many of them were from Emergency Commissioned Officers, Short Service Regular Commissioned Officers and Non-Regular Commissioned Officers; and

(c) how many of them were reverted to a lower rank subsequently and for what reasons?

The Minister of Defence (Shri Krishna Menon): (a) 573 different officers of the Regular Army have